

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.109  
C.P.(IB)/257(AHM)2021

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India  
V/s  
KirtiKumar Kothari

.....Applicant

.....Respondent

**Order delivered on 06/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the IRP	:Mr. Monaal Davawala, Ld. Adv.
For the Respondent	:Mr. Vivek Singh Panwar, Ld. Adv. for Mr. Arpit Singhvi, Ld. Adv.

**ORDER**

A Vakalatnama on behalf of the IRP has been filed by Mr. Monaal Davawala physically today across the Bar and stated that due to some technical glitch online it could not be uploaded as he is not added as party to the original proceedings. Vakalatnama filed by the IRP is taken on record.

Registry is directed to add IRP as necessary party and to enable for uploading the Vakalatnama of the learned counsel of the IRP.

However, there is request on behalf of the learned proxy counsel for the respondent guarantor being leave note is circulated by the main counsel, Mr. Arpit Singhvi. Reply is already available on record.

Re-list on 23.02.2024.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**